

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Customs Appeal No.53901 of 2014

[Arising out of C No./C-20/G.Pharma/RTK/R-II/11/Pt.I/9337 dated 27.03.2014 passed by the Commissioner, Customs & Central Excise, SCO 6.Sector 1, HUDA, Rohtak)

M/s. Globus Biotech Limited
(49 KM Stone, Delhi-Rohtak Road, Sampla, Rohtak)

Appellant

VERSUS

**Commissioner of Customs & Central
Excise, Rohtak**
(SCO 6, Sector 1, HUDA Rohtak)

Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Shri M.S.Dhindsa, AR

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.60176/2020

DATE OF HEARING/ DECISION: 21.01.2020

PER ASHOK JINDAL

Ld. AR submits that this appeal has already become infructuous as the goods have disposed of. Therefore, we hold that the appeal has become infructuous and the same is dismissed as infructuous.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

